

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

IA 238/2023 IA 460/2023 IA 773/2023 in C.P. (IB)/3923(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 21.08.2023

NAME OF THE PARTIES: BANK OF INDIA LIMITED V/S PRANAV
CONSTRUCTION SYSTEM PVT LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 460/2023

Ms. Geeta Toraskar, Ld. Counsel for the Resolution Professional of the Corporate Debtor is present. List this matter on Board on 26.09.2023, for further consideration and hearing.

IA 773/2023

Mr. Samarth Chaudhery, Ld. Counsel for the Applicant and Ms. Geeta Toraskar, Ld. Counsel for the Resolution Professional of the Corporate Debtor are present. List this matter on Board on 26.09.2023, for further consideration and hearing.

IA 238/2023

Ms. Geeta Toraskar, Ld. Counsel for the Resolution Professional of the Corporate Debtor, Ms. Jyoti Singh, Ld. Counsel for Respondent Nos. 1 to 5 and Mr. Mayank Samuel, Ld. Counsel for Respondent No. 6 are present.

Ld. Counsel for the Resolution Professional seeks leave of this Bench to place on record additional documents in support of the Application. Leave as prayed is allowed. Needless to say, that said Documents be filed and placed on record, within a period of three days from today, by duly serving copies to the other side, well in advance. Thereafter, Respondents are directed to file and place on record Affidavit in Replies, well before the adjourned date, by duly serving copies to the other side, well in advance. List this matter on Board on 26.09.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**